

(d) the details of action proposed against guilty pilots, in the aforementioned policy?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The details of total number of Pilots found drunk on airlines for the last three years are given in the Statement (*See below*).

(b) to (d) Yes Sir,

DGCA has amended Civil Aviation Requirements (CAR) section 5, Series 'F', Part III dated 30th November 2010 which provides for suspension of license for three months for first time and for five years in case a pilot is detected positive during pre-flight medical examination for the second time. This regulation requires airlines to conduct the test before all domestic flights and after every 15 days at foreign airports. This shall be supplemented by post medical flight checkup. It shall be ensured that all flights originating from outstation are covered by post flight medical checkup within a period of 10 days, *i.e.*, three times in a calendar month.

Statement

Details of the pilots tested alcohol positive

Sl.No.	Year	No. of Pilots
1.	2009	17
2.	2010	23
3.	2011	17

Bribe-scandal in purchase of aircraft

2962. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Central Bureau of Investigation (CBI) is investigating the dubious role of several officials of the Ministry of Civil Aviation in the purchase of aircrafts from Boeing Company and Airbus Industries;

(b) if so, the details in this regard;

(c) whether some of the senior officials of Boeing Company and Airbus Industries based in India are also involved in bribe scandal; and

(d) if so, the names of such officials?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) The matter under investigation by the CBI against officials/ex-officials of erstwhile Indian Airlines relates to the investments that are to be made/facilitated in India by M/s. Airbus industries.

Kingfisher's default on payment to oil companies

2963. SHRI TARIQ ANWAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Kingfisher airlines has defaulted on payments to oil companies and also airports;

(b) if so, the details thereof; and

(c) the steps taken so that the airlines should pay the amount due to department concerned?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) Yes, Sir. Kingfisher owes dues of Rs. 279.52 crores towards landing and parking, RNFC, Licence Fee etc. to Airport Authority of India (AAI).

Continuous monitoring is done by AAI to ensure that the airlines pay their dues in time. In case of default in payment by the airlines, measures like charging of penal interest, withdrawal of credit facility are taken and the airlines are put on a "Cash and Carry" policy.

The information with regard to dues of Oil companies is being collected.

Budget aircrafts operated by unsuccessful pilots

†2964. SHRI PRABHAT JHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that it has been disclosed by Directorate of Civil Aviation in its investigation report that budget aircrafts are being operated by those pilots, who have been unsuccessful in necessary training while operating small aircrafts;

(b) if so, the details thereof;

(c) whether any action has been taken against guilty persons in this matter;

(d) if so, the details thereof; and

†Original notice of the question was received in Hindi.